

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petitions for Special Leave to Appeal (Civil) Nos.6432-6446/2008
(From the judgement and order dated 16/11/2007 in RP No. 124/2006
& order dated 2/9/2003 In WA No. 331/2002 & WA No. 332/2002 & WA
No. 333/2002 & WA No. 334/2002 & WA No. 335/2002 & WA No. 336/2002
& WA No. 337/2002 & WA No. 338/2002 & WA No. 339/2002 & WA No.
349/2002 & WA No. 383/2002 & WA No. 534/2002 & WA No. 535/2001 &
WA No. 536/2002 of The HIGH COURT OF GUWAHATI, ASSAM)

STATE OF ASSAM

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.ETC

Respondent(s)

(With appln(s) for c/delay, permission to place addl. documents on
record and stay and directions and impleadment as party respondent
and with prayer for interim relief and office report)
(For Final Disposal)

Date: 09/09/2010 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE D.K. JAIN

HON'BLE MR. JUSTICE H.L. DATTU

For Petitioner(s) Mr. Krishnan Venugopal, Sr. Adv.
Mr. Avijit Roy, Adv.
Ms. Krishna Sharma, Adv.
M/s Corporate Law Group, Advs.

For Respondent(s) Mr. Sanjeev Sen, Adv.
rrs.2-10,13-23, Mr. Jai Prakash Pandey, Adv.
26-29,40-47,49-54 Mr. Amit Pandey, Adv.
57-82,84,86,88-101,
103-127

rrs.33-38,55 & 83 Mr. Biswanath Agrawala, Adv.
Mr. Rajiv Mehta, Adv.

rr. 1 (UOI) Mr. H.P. Rawal, ASG
Mr. Shailender Saini, Adv.
Mr. D.S. Mahra, Adv.

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rrs. 11 & 12 Mr. Vijay Hansaria, Sr. Adv.
Ms. Sneha Kalita, Adv.
Mr. Shankar Divate, Adv.

For impleading Mr. Goodwill Indeevar, Adv.
Parties (IAs.38-52)

rrs.128-281 Mr. Rituraj Biswas, Adv.
Impleaded parties Mr. Manish Kumar, Adv.
Mr. Gopal Singh, Adv.

UPON hearing counsel the Court made the following
O R D E R

Mr. Krishnan Venugopal, learned Senior

Counsel, resumed his submissions at 10.35 a.m.
and concluded at 2.10 p.m. Thereafter, Mr. H.P.
Raval, learned ASG started his submissions and
concluded at 3.50 p.m.

The matter remained part-heard.

(CHARANJEET KAUR)
COURT MASTER

(VINOD LAKHINA)
COURT MASTER

(KUSUM GULATI)
COURT MASTER